CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Common order in CAs 631/94, 813/94, 814/94, 867/94, 868/94 891/94, 896/94, 901/94, 967/94, 994/94 1005/94,1006/94,1007/94,1008/94,1009/94 229/95, 230/95, 231/95, 232/95, 233/95 695/95, 696/95, 697/95, 698/95, 699/95 700/95, 701/95, 702/95, 703/95,&704/95

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

0.A.631/94

Executive Engineer (Construction) Southern Railway, Ernakulam.

. Applicant

(By Advocate Mr. M.C.Cherian)

Vs.

- P.K.Joseph, Poovakkattil, Pozhikal, Vaikom.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under Payment of Gratuity
 Act, 1972 and Regional Labour Commissioner (Cental)
 Cochin, Valanjambalam, Ernakulam. Respondents

(ByAdvocate Mr. Ajith Prakash. CS for R.1

0.A.813/94

Executive Engineer (Construction)
Southern Railway,
Ernakulam. ... Applicant

(By Advocate Mr. M.C.Cherian)

Vs.

- P.N.Raghavan, Puzhakanadparambu, Irimpanam, PO, Triputnithura.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- Appellate Authority under Payment of Gratuity Act, 1972 and Regional Labour Commissioner (Central) Cochin, Valanjamblam, Ernakulam.
 Respondents

(By Advocate Mr. C.S.Ajith Prakash for R.1)

....2

O.A.814/94

. 4

Executive Engineer (Construction) Southern Railway, Ernakulam.

... Applicant

(By Advocate Mr.M.C.Cherian)

Vs.

- T.K.Kesavan, Thundiparambil, Valappikkadavu, Poonithura, Tripunithura, Ernakulam District.
- Assistant Labour Commissioner(Central) and Controlling Authority, Cochin, Valanjamblam, Ernakulam.
- 3. Appellate Authority under Payment of
 Gratuity Act, 1972 and Regional
 Labour Commissioner (Central)
 Cochin, Valanjamblam, Ernakulam. ... Respondents

(By Advocate Mr.C.S.Ajith Prakash (For R.1) Mr. T.C.G.Swamy (Amicus Curiae)

O.A.867/94

Executive Engineer, (Construction)
Southern Railway,
Ernakulam. ...

... Applicant

(By Advocate Mr. M.C.Cherian)

Vs.

- K.C.Divakaran, Kallauvelil, Veljore, Mavellore PO, Kottayam Dist.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- Appellate Authority under Payment of Gratuity
 Act, 1972 and Regional Labour Commissioner
 (Central) Cochin, Valanjamblam, Ernakulam.... Respondents
- (By Advocate Mr. PR Ramachandra Menon (represented) -- R2&3. Mr. V.R.Ramachandran Nair for R.1

.....3

<u>QA. 868/94</u>

Executive Engineer (Construction) Southern Railway, Ernakulam.

.... Applicant

(By Advocate Mr. M.C.Cherian)

Vs.

- E.C.Varkey, Padinjarethrangadu House, Kanjiramattom PO.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under Payment of Gratuity Act, 1972 and Regional Labour Commissioner (Central), Cochin, Valanjamblam, Ernakulam.

... Respondents

(By Advocate Mr.PR Ramachandra Menon (represented) for R.2&3)

0.A.891/94

Executive Engineer (Construction), Southern Railway, Ernakulam.

... Applicant

(By Advocate Mr. M.C.Cherian)

۷s.

- A.K.Raman, Chavelipadam House, Eroor South, Tripunithura.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- Appellate Authority under Payment of Gratuity Act, 1972, and Regional Labour Commissioner (Central), Cochin, Valanjambalam, Ernakulam.

... Respondents

(By Advocate Mary Help John David for R2&3)

. 4

O.A. No.896 of 1994

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicant

By Advocate Mr M C Cherian

<u>Vs</u>

- 1 E P Babu, Illikalparambu House, Vytila, Cochin-19.
- 2 Assistant Labour Commissioner(Central), and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- Appellate Authority under Payment of
 Gratuity Act 1972, and Regional Labour
 Commissioner (Central), Cochin,
 Valanjambalam, Ernakulam. ..Respondents

By Advocate Mr James Kurian.

O.A. NO.901 of 1994

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicamt

By Advocate Mr M C Cherian.

Vs -

- 1 K Thankappan,
 Naduvelemuriparambu,
 Eroor P.O.,
 Tripunithura.
- 2 Assistant Labour Commissioner(Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- Appellate Authority under Payment of
 Gratuity Act 1972, and Regional Labour
 Commissioner (Central), Cochin,
 Valanjambalam, Ernakulam. .. Respondents

O.A. No.967 of 1994

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicant

By Advocate Mr M C Cherian.

<u>Vs</u>

- T S Thankappan, Thachiparambu, Eroor North P.O., Tripunithura.
- 2 Assistant Labour Commissioner(Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3 Appellate Authority under Payment of Gratuity Act 1972, and Regional Labour Commissioner (Central), Cochin, Valanjambalam, Ernakulam.

 .. Respondents

O.A. No.994 of 1994

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicant

By Advocate Mr M C Cherian.

<u>Vs</u>

- P N Sudhakaran,
 Pularikuzhiyil House,
 Kulaittikara P.O.,
 Kanjiramattom.
- 2 Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3 Appellate Authority under Payment of
 Gratuity Act 1972, and Regional Labour
 Commissioner (Central), Cochin,
 Valanjambalam, Ernakulam. .. Respondents
- By Advocate Mr V R Ramachandran Nair for R 1.

O.A. No.1005/1994

. 4

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicant

By Advocate Mr M C Cherian.

<u>Vs</u>

- 1 A M Kunjumon,
 Kapputtiparambil,
 Vymeethiyil,
 Near Tripunithura Railway Station,
 Tripunithura.
- 2 Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3 Appellate Authority under payment of Gratuity Act 1972, and Regional Labour Commissioner (Central) Cochin, Valanjambalam, Ernakulam. .. Respondents

O.A.No.1006/1994

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicant

By Advocate Mr M C Cherian.

<u>Vs</u>

- 1 K Gowri,
 Koolimittam House,
 Muttam,
 Thaikattukara P.O.,
 Alwaye.
- 2 Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3 Appellate Authority under payment of Gratuity Act 1972, and Regional Labour Commissioner (Central), Cochin, Valanjambalam, Ernakulam. .. Respondents

By Advocate Mr Asok M Cherian for Respondent - 1.

O.A. 1007/94

Executive Engineer (Construction) Southern Railway, Ernakulam.

....Applicant

By Advocate Mr. M.C. Cherian

Versus

- M.K. Damodaran Munduthra Veedu, Thekkum bhagam, Tripunithura
- 2. Assistant Labour Commissioner (Central) and Controlling Authority.
 Cochin, Valanjambalam,
 Ernakulam.
- 3. Appellate Authority under Payment of Wages Act, 1972 and Regional Labour Commissioner (Central) Cochin, Valanjam balam Ernakulam.

... Respondents

By Advocate Mr. V. R. Ramachandran Nair

O.A. 1008/94

Executive Engineer (Construction), Southern Railwyay Ernakulam.

... Applicant

By Advocate Mr. M.C. Cherian

Versus

- 1. E.K. Karunakaran
 Erum puzhaparam bil,
 Valapukadavu, Poonithura,
 Tripunithura.
- 2. Assistant Labour Commissioner (Central) and Controlling Authority Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under Payment of Wages Act, 1972 and Region; al Labour Commissioner (Central) Cochin, Valanjambalam Ernakulam.

...Respondents

O.A. 1009/94

Executive Engineer (Construction) Southern Railway Ernakulam.

... Applicant

By Advocate Mr. M. C. Cherian

Versus

- 1. V.R. Gowri Thekkumbhagam Kinodi House, Tripunithura
- Assistant Labour Commissioner, (Central) and Controlling Authority. Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under payment of Gratuity Act 1972 and Regional Labour Commissioner (Central) Cochin, Valanjambalam Ernakulam... Respondents

By Advocate Mr. Asok M. Cherian for R-1

O.A. 229/95

Executive Engineer (Construction), Southern Railway, Ernakulam.

... Applicant

By Advocate Mr. M.C. Cherian

Versus

- 1. C. C. Kuttan, Karakayil House, Eroor P.O. Tripunithura.
- Assistant Labour Commissioner (Central) and Controlling Authority. Cochin, Valajambalam, Ernakulam.
- 3. Appellate Authority under Payment of Gratuity
 Act 1972, and Regional Labour Commissioner
 (Central), Cochin, Valanjam balam,
 Ernakulam. ...Respondents

O.A. 230/95

Executive Engineer (Construction) Southern Railway. Ernakulam.

... Applicant

By Advocate Mr. M. C. Cherian

Versus

- 1. P. Sivaraman,
 Narayana Nivas,
 Punnuruthy, Vytila,
 Cochin-10
- 2. Assistant Labour Commissioner (Central) and Controlling Authority Cochin, Valanjambalam Ernakulam.
- 3. Appellate Authority under Payment of Gratuity
 Act 1972 and Regional Labour Commissioner
 (Central) Cochin, Valanjambalam,
 Ernakulam. ...Respondents

O.A. 231/95

Executivel Engineer (Construction) Southern Railway, Ernakulam.

... Applicant

By Advocate Mr. M. C. Cherian

Versus

- 1. P.A. Gokulan,
 Payyamattathil House,
 Vellarappilly South P.O.
 Ernakulam District
- 2. Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under Payment of Gratuity
 Act 1972, and Regional Labour Commissioner (Central)
 Cochin, Valanjam balam,
 Ernakulam. ... Respondents

DA No. 232/1995

 Executive Engineer (Construction), Southern Railway, Ernakulam.

. Applicant

By Advocate Mr. MC Cherian

Vs.

- 1. K.C. Kunjan,
 Kakkathuruthil House,
 Eroor P.O.,
 Tripunithura.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority
 under Payment of Gratuity Act, 1972
 and Regional Labour Commissioner
 (Central), Cochin,
 Valanjambalam, Ernakulam. ... Respondents

DA No. 233/1995

 Executive Engineer (Construction), Southern Railway, Ernakulam.

Applicant

By Advocate Mr. MC Cherian

Vs.

- C.K. Bhaskaran, Chakkaraparambil House, Irimpanam P.O., Ernakulam Dist.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority
 under Payment of Gratuity Act, 1972
 and Regional Labour Commissioner
 (Central), Cochin,
 Valanjambalam, Ernakulam. ... Respondents

DA No. 695/1995

 Executive Engineer (Construction), Southern Railway, Ernakulam.

. Applicant

By Advocate Mr. MC Cherian

Vs.

- A.K. Mani, Aradimattathil, Chethikode P.O., Kanjiramattom.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- Appellate Authority
 under Payment of Gratuity Act, 1972
 and Regional Labour Commissioner
 (Certral), Cochin,
 Valanjambalam, Ernakulam.
 Respondents

DA No. 696/1995

 Executive Engineer (Construction), Southern Railway, Ernakulam.

. Applicant

By Advocate Mr. MC Cherian

Vs.

- M. Balakrishna Pillai,
 Nadackal House,
 Kulaittikara P.O.,
 Kanjiramattom, Ernakulam Dist.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under Payment of Gratuity Act, 1972 and Regional Labour Commissioner (Central), Cochin, Valanjambalam, Ernakulam. .. Respondents

DA No. 697/95

1. Executive Engineer (Construction), Southern Railway, Ernakulam.

. Applicant

By Advocate Mr. MC Cherian

Vs.

- 1. Kunjukunju, Rly. Quarters No. A.4, Tripunithura R.S., Tripunithura.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under Payment of Gratuity Act, 1972 and Regional Labour Commissioner (Central), Cochin, Valanjambalam, Ernakulam. .. Respondents

DA No. 698/95

 Executive Engineer (Construction),
 Southern Railway,
 Ernakulam.

Applicant

By Advocate Mr. MC Cherian

Vs.

- C.C. Joseph, Chettiparambil, Kaloor, Cochin-17.
- 2. Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under Payment of Gratuity Act, 1972 and Regional Labour Commissioner (Central), Cochin, Valanjambalam, Ernakulam. .. Respondents

O.A. No.699 of 1995.

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicant

(By Advocate Shri M.C. Cherian)

Vs.

- T.M. Ammini,
 Kalathusseril House,
 Irimpayam P.O.,
 Thalayolaparambu.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under payment of Gratuity Act 1972, and Regional Labour Commissioner (Central) Cochin, Valanjambalam, Ernakulam. ... Respondents

O.A. No.700 of 1995.

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicant

(By Advocate Shri M.C. Cherian)

Vs.

- K.M. Syamala,
 Plamthadathil,
 Irumpayam P.O.,
 Kottayam District.
- Assistant Labour Commissioner(Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under-Payment of Gratuity Act, 1972, and Regional Labour Commissioner (Central) Cochin, Valanjambalam, Ernakulam.

.. Respondents.

D.A. No. 701 of 1995.

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicant

(By Advocate Shri M.C. Cherian)

Vs.

- K. Janaky,
 Velyperembil,
 Vymeethi House,
 Tripunithura.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- Appellate Authority under Payment of Gratuity Act 1972, and Regional Labour Commissioner (Central) Cochin, Valanjambalam, Ernakulam.

.. Respondents

O.A. No.702 of 1995.

Executive Engineer (Construction), Southern Railway, Ernakulam.

.. Applicant

(By Advocate Shri M.C. Cherian)

Vs.

- V.V. Varghese,
 Veeramana House,
 Ambaloor P.O.,
 Kanjiramattam (Via).
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- 3. Appellate Authority under Payment of Gratuity Act 1972, and Regional Labour Commissioner (Central) Cochin, Valanjambalam, Ernakulam.

.. Respondents

(ByAdvocate Mr. Ajith Prakash for R.1)

O.A. No.703 of 1995.

Executive Engineer (Construction), Southern Railway, Ernakulam.

. Applicant

(By Advocate Shri M.C. Cherian)

Vs.

- C.P. Chellamma, Chenakkalayil House, Vellore, Mevalloor P.O., Kottayam District.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- Appellate Authority under Payment of Gratuity Act 1972, and Regional Labour Commissioner (Central), Cochin, Valanjambalam, Ernakulam.

Respondents

O.A. No.704 of 1995.

Executive Engineer (Construction) Southern Railway, Ernakulam.

. Applicant

(By Advocate Shri M.C. Cherian)

Vs.

- P. Kesavan Nair, Therayil House, Vellor, Mevelloor P.O., District Kottayam.
- Assistant Labour Commissioner (Central) and Controlling Authority, Cochin, Valanjambalam, Ernakulam.
- Appellate Authority under Payment of Gratuity Act 1972, and Regional Labour Commissioner (Central) Cochin, Valanjambalam, Ernakulam.

Respondents

The Applications having been heard on 1.2.1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

The facts of these cases are similar and so are the contentions raised.

- 2. Applicant - Railway, challenges orders made by authority under the Payment of Gratuity Act, 1972 (confirmed by the Appellate Authority) , directing payment of gratuity to party respondents -erstwhile casual labourers, since regularised. M.C.Cherian , learned counsel for the Railways who argued his case with great thoroughness, submitted that gratuity need be paid only when the relationship of master and servant ceases, and that it still subsists. According to him, termination of service alone creates the liability to pay gratuity. It is argued further that gratuity would be payable, only if no other retiral benefit admissible.
- 3. answer, counsel for respondents - workmen would submit that gratuity is a benefit gained by reason of the service rendered by respondents as casual employees and that this is an entitlement unrelated to their subsequent appointment as regular departmental officials. The relationship as master and servant have ended for them in the capacity as casual employees, respondents. They submit further that what is gained in return rendered cannot be taken away for service or obliterated by a subsequent event namely the regular appointment.
- 4. All the party respondents commenced service as casual employees. After years of chequered career, they obtained temporary status, and at a yet later point of time regular appointments. This was not as a natural corollary to their

casual service, but the result of a scheme brought into existence by orders of the Apex Court in Inderpal Yadav's case (1985(2)SCC 648). The question that comes into sharp focus is whether gratuity is an entitlement or not. Gratuity is anything but a gratuitous payment. At one time gratuity was considered as a gift or a reward, in the munificence of the employer. The winds of change have swept the landscape, bringing in its wake a new socio economic philosophy. New concepts gained ground. Today gratuity, like pension, is considered an entitlement, not a bounty. If authority is needed for this proposition, it is legion. DCM Company Limited vs. The Workmen, AIR 1970 SC 919, the Apex Court held that gratuity is 'not a gift but a payment service rendered. The same view had been taken by the Court earlier in India Hume Pipe Company Ltd. vs. The Workmen ,AIR 1960 SC 251, and later in Strawboard Manufacturing Co.Ltd., vs. Its Workmen ,1977 SCC (L&S) 243, and in Bakshish Singh vs. M/s.Darsan Engineering Works & others , 1994 SCC (L&S) 302. It is too late in the day, to contend that gratuity is a payment by grace. In interpreting a welfare legislation like the Payment of Gratuity Act and determining whether benefits are available to a class of persons we must adopt the interpretive canons that govern The Supreme Court has observed that a liberal such areas. and purposive interpretation, advancing the objects sought to be sought to be avoided, achieved, and suppressing the mischief be adopted while dealing with legislations referable welfare measures or the Directive Principles of the Constitution of India. (See Buckingham & Carnatic Co. Ltd., vs. Venkatesh and another, AIR 1964 SC 1272; Works Manager, Central Ralway Workshop Jhansi vs. Vishwanath, AIR 1970 SC 488; B.M.Lakshmana Murthy vs. ESI Corpn, Bangalore, AIR 1974 SC 759 etc.

It is admitted by both sides that a person the description of an employee, in Section 2(e) will be entitled to receive gratuity subject to the other conditions of eligibility. Services of respondents herein as casual employees came to an end otherwise than by superannuation. Section 2(e) read with Section 4(1)(b) and Section 2(q) is therefore attracted. Even so Shri Cherian would submit that the relationship of employer and employee continues and that gratuity is not payable during of such relationship. Services of party respondents subsistence as casual employees came to an end, irrespective of the fact that obtained appointments as regular employees against regular posts in a cadre. In quality, both services are unrelated and different. A casual employee does not hold a post and he is governed by the provisions of the Industrial Disputes Act. regular employee holds a post in the contemplation of Article 310 of the Constitution of India. The employments are entirely different and distinct, with different incidents. We cannot assent that regular employment, is a continuation of casual view employment. One ceases, when the other begins. When casual that event attracts the consequences that employment ceases, flow from termination of service. The event gratuity, is the termination of casual service. What is gained as for casual service, cannot be taken away or obliterated and distinct employment. For that by reason of a different matter, gratuity is not a benefit to the exclusion benefits. The position has been put beyond doubt by the Supreme Court. In India Hume Pipe Co. Ltd., vs. The Workmen, AIR SC 251, the Court pointed out that grant of one benefit exclude other benefits, and that there is no question of 'double

payment'. The same view is reiterated in the later decision in Bakshish Singh vs. M/s. Darsan Engineering Works & others, 1994 SCC(L&S) 302.

- 6. The position that emerges is that the service of party respondents as casual employees (different in quality and content from regular employment) came to an end. That event, attracts gratuity under the Payment of Gratuity Act. The subsequent event of a different employment cannot obliterate or destroy a substantive right gained by party respondents by reason of the salutory provisions of a welfare legislation, referable to Part IV of the Constitution of India, notwithstanding the fact that part of casual service will be reckoned notionally for purpose of reckoning pension. Therefore, the awards made by the authorities below is not vitiated by any error or misdirection, much less by errors apparent on the face of the record.
- 7. We dismiss the applications. However, we are not awarding costs as learned counsel for the Railways submits that these applications were filed with a view to get an authoritative pronouncement in causes, that are recurring.
- 8. We record appreciation of the able assistance rendered to us by Shri T.C.Govindaswamy as amicus curiae.

Dated the 1st February, 1996.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN



CERTIFIED TRUE COPY

Date 12 2 96

Deputy Registrar

April 1